



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

शुक्रवार, जानेवारी ५, २००७/ पौष १५, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members', Pension (Second Amendment) Act, 2006 (Mah. I of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. I OF 2007.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 5th January 2007).

An Act further to amend the Maharashtra Legislature Members' Pension Act, 1976.

Mah. I 1977. WHEREAS it is expedient further to amend the Maharashtra of Legislature Members' Pension Act, 1976, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Legislature Members' Pension (Second Amendment) Act, 2006.

Mah. I 1977. 2. In section 3 of the Maharashtra Legislature Members' Pension Act, 1977, in sub-section (1), for the first proviso, the following proviso shall be substituted, namely:—

(१)

भाग आठ-१

[किंमत : रुपये १.००]

Short title:
Amendment
of section
3 of Mah. I
of 1977.

" Provided that, where any person has served as a Member for a period exceeding five years, there shall be paid to him an additional pension of five hundred rupees per month for every year in excess of five years :